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SLP(C)... 2175 OF 2003

ITEM No.23 & 63

Court No. 7

SECTION IVB

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

CC 2175

Petition(s) for Special Leave to Appeal(Civil)...../2003

(From the Judgment and order dt. 1-10-2002 in LPA 2475/2001  
of The High Court of Punjab & Haryana at Chandigarh)

RAJ KUMAR & ANR.

Petitioner (s)

VERSUS

STATE OF PUNJAB

Respondent (s)

With IA 1 (for c/delay in filing SLP & Office Report )  
SLP(C) 4094-99/2003

Date : 03/03/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DORAISWAMY RAJU  
HON'BLE MR. JUSTICE D.M. DHARMADHIKARI

For Petitioner (s)Mr. Anant Vijay Palli, Adv. for  
Mrs.Rekha Palli,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following  
O R D E R

Heard the learned counsel for the petitioner.

Delay condoned.

Issue notice.

Tag with SLP(C) No.16539/2000.

(D.L. Chugh)(K.K. Chadha)  
Court MasterCourt Master